

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

**Item No. 405**  
**IB/445/ND/2021**

**IN THE MATTER OF:**

M/s A.S. Leathers	...	Applicant
Versus		
M/s. Sarthak Fibrotex Pvt Ltd	...	Respondent

**Under Section 9 of Insolvency & Bankruptcy Code, 2016.**

**Order delivered on 24.04.2024**

**CORAM:**

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,**  
**HON'BLE MEMBER (JUDICIAL)**  
**DR. SANJEEV RANJAN,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mr. Prateek Kedawat, Adv.  
For the Respondent :

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

Learned Counsel for the applicant as well as Learned Counsel for the respondent are present through video-conferencing. Learned Counsel for the applicant has submitted that they have already filed rejoinder, however, the same is not available on e-portal of this Adjudicating Authority. Learned Counsel for the applicant is directed to approach the Registry and take necessary steps for curing the defects, if any, and get the same be uploaded on e-portal of this Adjudicating Authority. Learned Counsel for the respondent has stated that they have received the copy of the rejoinder. List this matter on 16.05.2024 for arguments.

Sd/-

**DR. SANJEEV RANJAN**  
**MEMBER (TECHNICAL)**

Sd/-

**MANNI SANKARIAH SHANMUGA SUNDARAM**  
**MEMBER (JUDICIAL)**